

West Bengal Appropriation (No. 2) Act, 1953

12 of 1953

[31 March 1953]

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West Bengal Appropriation (No. 2) Act, 1953

12 of 1953

[31 March 1953]

PREAMBLE

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1953.

Whereas it is expedient to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of West Bengal for the service of the year ending on the thirty-first day of March, 1953;

It is hereby enacted as follows:-

1 For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, dated the 24th March, 1953, Ft. IVA, page 382; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly held on the 25th March, 1953; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of the West Bengal Legislative Council held on the 30th March, 1953.

1. Short title :-

This Act may be called the West Bengal Appropriation (No. 2) Act, 1953.

2. Issue of Rupees 1,50,02,900 out of the Consolidated Fund of West Bengal for the year 1952-53 :-

From and out of the Consolidated Fund of West Bengal there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of rupees one crores, fifty lakhs, two thousand and nine hundreds towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1953, in respect of the services specified in column 2 of the Schedule.

3. Appropriation :-

The sums authorised to be paid and applied from and out of the Consolidated Fund of West Bengal by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1953.

SCHEDULE 1

SCHEDULE

SCHEDULE (See sections 2 and 3)

1	2	3		
Grant No.	Services and purposes.	Sums not exceeding		
		Voted by the Legislative Assembly.	Charged on the Consolidated Fund.	Total.
		Rs.	Rs.	Rs.
11	22-Interest on Debt and other obligations.		4,86,000	4,86,000
20	38-Medical		1,900	1,900
29	50-Civil Works		5,49,000	5,49,000
30	54-Famine	34,12,900	100	34,13,000
32	54B-Privy Purses and Allowances of Indian Rulers.	6,000		6,000
36	82-Capital Account of other State Works outside the Revenue Account- Expenditure on displaced persons. .		5,000	5,000
37	63-Extraordinary	90.46.000	14.000	90.60.000

	Extraordinary Charges in India	58,18,000	1,000	58,19,000
43	Loans and Advances bearing interest. . .	14,82,000		14,82,000
	Total ..	1,39,46,900	10,56,000	1,50,02,900